

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins.) No. 294 of 2019

IN THE MATTER OF:

JDK Furnitech Pvt. Ltd.

...Appellant

Versus

Andhra Bank

...Respondent

Present:

For Appellant : Mr. Indranil Ghosh and Mr, Kunal Singh, Advocates

O R D E R

27.03.2019 All the documents along with 'Form I' filed by the 'Financial Creditor' having already forwarded to the 'Corporate Debtor' in terms of Rule 4(3) of the 'Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016', the 'Corporate Debtor' cannot claim right to inspect any other document.

In view of the aforesaid observation, learned counsel for the appellant sought permission to withdraw the appeal to enable the 'Corporate Debtor' to file reply-affidavit before the Adjudicating Authority. In the circumstances, the 'Corporate Debtor' is allowed to file reply-affidavit within ten days', in the meantime, if no final order has been passed by the Adjudicating Authority. The Adjudicating Authority (National Company Law Tribunal), Kolkata Bench, Kolkata may consider the same before passing appropriate order.

The appeal stands disposed of. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

/ns/gc/